

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

10.

**C.P.(CAA)/189(MB)/2023  
c/w C.A.(CAA)/109(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **21.03.2024**

NAME OF THE PARTIES:           Anil Goel Liquidator- Birla Cotsyn (India) Ltd.

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

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**ORDER**

1. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Viraj Parikh, Mr. Umang Mehta, Mr. Aamir Attari i/b Dhruve Liladhar & Co., Ld. Counsel for the Scheme Proposer. Mr. Rohit Gupta a/w Prashansa Agarwal and Mr. Aman Vivek, Ld. Counsel for the Liquidator present. Mr. Kunal Kanungo a/w Mr. Gaurav Jaiswal, Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Regional Director present. Mr. Rahul Saraf, Dy. Director a/w Mr. Ashish Pimpale, for SFIO present. Mr. Atul Agrawal i/b The Law Point, Ld. Counsel for the BSE present. Mr. Altap Shaikh, ICLS, Asst. RD (WR) present (VC).
  
2. Mr. Rahul Saraf, Dy. Director of SFIO, Enquiry Officer in Birla Cotsyn (India) Ltd. handed over a confidential report detailing certain transactions between the acquirers and the Petitioner Company. The report was perused and the confidential report has been handed over back to the Representative of the SFIO.

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3. The Counsel for the Scheme Proposer has filed an affidavit detailing certain transactions between the Acquires and the Petitioner Company. The same was perused by the Bench.
4. Counsel for the BSE submits that they want to file their objection in the Scheme. The BSE may file the same within two weeks.
5. List this matter on **04.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**